

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

**TP 51-A/2016(CA 151 of 2014) with TP 51-B/2016(CA 152 of 2014) with TP
51/2016 (CP 116 of 2013)**

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL).

HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER (TECHNICAL).

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2021**

Name of the Company: Mr Girish Virprasad Jetly & Ors
V/s
Sudama Chemtech Pvt Ltd & Ors

Section 397-398 of the Companies Act.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER
(through video conferencing)

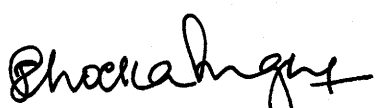
Ms. Noopur Dalal, Advocate appeared on behalf of Applicant. Mr. Navin Pahwa, Sr. Advocate appeared on behalf of Respondent.

A leave note is received from Ms. Alesh Shah, Advocate for the Respondent requesting adjournment on the ground that his maternal uncle has passed away.

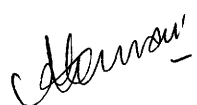
Learned Lawyer appearing on behalf of the Applicant submitted that the matter is pending since long and written submissions have already been filed, hence a short date may be granted.

Accordingly, the matter is adjourned.

List the matter on 01.06.2021


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 13th day of April, 2021


MANORAMA KUMARI
MEMBER JUDICIAL